

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No.O.A.115 of 2013

Date of order : 11.11.2016

Present : Hon'ble Justice Mr. V.C. Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SUBODH KISHORE ROYCHOWDHURY

VS.

UNION OF INDIA & ORS.

For the applicant : None

For the respondents : Mr. R.R. Choudhury, counsel

ORDER

Per Justice V.C. Gupta, J.M.

The case is taken up. None appears for the applicant.

Respondents' counsel Mr. R.R. Roychoudhury is present.

2. A letter dated 04.10.2016 has been placed on record by Mr. R.R. Roychoudhury, Id. counsel for the respondents wherein it is mentioned that disciplinary proceeding against Mr. S.K. Roychoudhury, Sr. Accounts Officer has been dropped as per Presidential Order dated 30.08.2016. Id. counsel for the respondents submitted that a copy of the Presidential Order has also been served on the applicant on 16.09.2016. A copy of the acknowledgement dated 16.09.2016 has also been filed with the letter dated 04.10.2016. Relevant portion of the letter dated 04.10.2016 which has been placed on record is extracted herein below:-

"In this regard, it is intimated that the charges against Shri S.K. Roychoudhury, Sr. Accounts Officer has been dropped and closed the disciplinary proceedings against him, vide the Presidential Order dated 30.08.2016.

It is also intimated that the Presidential Order dated 30.08.2016, meant for Shri S.K. Roychoudhury, Sr. Accounts Officer was served upon him and a copy of the acknowledgement dated 16.09.2016 is forwarded herewith for your kind perusal please.

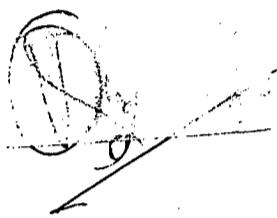
10/11/2016

The next date of hearing in the instant OA has been fixed on 10.11.2016. The Hon'ble Tribunal may please be apprised accordingly."

3. In view of the above, this O.A. has become infructuous. However, as the proceeding against the applicant has been dropped, post retiral benefits if not paid, be paid to the applicant along with the statutory interest as per rules within 2 months from the date of communication of this order.
4. With these observations the O.A. is disposed of in terms of the Presidential Order. No costs.



(J. Das Gupta)
Administrative Member
sb



(Justice V.C. Gupta)
Judicial Member